

[Print](#)**Defective Case Register from 2026-07-20 to 2026-07-20**

Sl.NO.	Filing No	Advocate for Petitioner/Caveator	Date of objection	Defects as per S.R.
1	D-MACA/31979/2026	BHABATOSH PARHI	2026-07-20	good ground not furnished
2	D-CRLMP/20639/2026	RASHMI RANJAN DAS	2026-07-20	1.Age and name of Father of the petitioner not furnished in the cause title.
3	D-WA/30661/2026	DURGESH NARAYAN RATH	2026-07-20	i) wp (c) no. wrongly mention in 2nd para of synopsis and page no.4 in appeal memo. ii) Status of the parties not furnished. iii) Legible copy of page no. 52 53 55 57 61 are to be filed. iv) Day of delay left blank in prayer of I.A. no. 2228/2026.
4	D-WP(C)/31023/2026	PRASANTA KUMAR SATAPATHY	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Date not mentioned in the v.nama.Page 104 not neat.
5	D-CRLA/15498/2026	BIJAYA KUMAR RAGADA	2026-07-20	44 days delay,Limitation petition not filed. Name of school to be redacted from page - 4 16 20 25 and 30.
6	D-CMP/31808/2026	DEVAVRAT DEVESH	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Petitioner No-8 not executed the Vakalat
7	D-WP(C)/30996/2026	TRILOCHAN BARIK	2026-07-20	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 20-VERNACULAR CERTIFICATE NOT FURNISHED. Date of execution not furnished in V.Nama.
8	D-ABLAPL/21236/2026	LAMBODAR ACHARI	2026-07-20	Paragraph No.2 repeated twice.Page No. 2 repeated twice.
9	D-BLAPL/21320/2026	ANIRUDHA DAS	2026-07-20	1 Rs 50/- not paid in V.nama
10	D-BLAPL/21459/2026	BISWABHUSAN DAS	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Name and details of Informant/victim mentioned in Annexure-1 2 be redacted. 2.Redacted copy of the same be filed. 3.Non-redacted copy of Annexure-1 2 be kept in closed envelop.
11	D-WP(C)/31807/2026	KISHORE KUMAR MISHRA	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. 6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED

				Paragraph not mentioned in the affidavit and also I.A.Name of the Adv not mentioned capital letter in the v.nama.Address of the petitioner and Respondent not mentioned in the cause title.
12	D-ABLAPL/21246/2026	PRATIK NAYAK	2026-07-20	Paragraph No. Not Properly mentioned in Declaration.
13	D-BLAPL/21342/2026	ROHIT RANJAN RAY	2026-07-20	1.As per High Notification dated.05.12.2026 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
14	D-WP(C)/30226/2026	DR. JITENDRA KUMAR LENKA	2026-07-20	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. page no. 13 not neat.
15	D-BLAPL/17051/2026	DIBYA JYOTI SAHOO	2026-07-20	1. F.I.R copy not attested
16	D-WP(C)/30435/2026	SANJIB MOHANTY	2026-07-20	Last line of declaration not complete.
17	D-WP(C)/31044/2026	BHABANI SHANKAR RAYAGURU	2026-07-20	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Page no. 40 not properly scanned.Page nos.176 and 177 not neat.
18	D-WP(C)/31906/2026	ARNAV BEHERA	2026-07-20	.Receipt Showing Serv.copy To cg not Filed.
19	D-BLAPL/21517/2026	BIBHUTI BHUSHAN KUMBHAR	2026-07-20	1. Annex-2 need not required to kept in closed cover. 2. Address of the petitioner not correctly furnished in cause title. 3. Name of the victim/ Informant, Relatives and phone number Redacting from the Annexures.
20	D-WA/32607/2026	SARAT CHANDRA SAMAL	2026-07-20	In being aggrieved para should be confined one order only
21	D-MATA/32325/2026	JAGJIT PANDA	2026-07-20	year of judgement need correction at being aggrieved
22	D-WP(C)/32484/2026	BRAJA MOHAN SARANGI	2026-07-20	Annexue-3 not mentioned in page -8
23	D-WP(C)/30411/2026	ASUTOSH SAHOO	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. Occupation not mentioned in the affidavit.
24	D-BLAPL/20825/2026	SUSIL KUMAR PATTNAIK	2026-07-20	Name of victim / address to be redacted annex-3
25	D-CONTC/30722/2026	PRAJIT KUMAR PRADHAN	2026-07-20	For further S.R. after filing of cause title of wp(c) 37849/ 2025.ii) Date of disposal of wp(c) no. 37849/2025 not correct on top of the date chart.
26	D-ARBA/32354/2026	KRUSHNA CHANDRA	2026-07-20	being aggrieved not furnished, further SR after filling of c copy of impugned order

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27	D-ABLAPL/21468/2026	BIJOY SWAROOP NANDA	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1, In affidavit, sl no 1 information wrongly furnished.
28	D-ABLAPL/21378/2026	JYOTIRMAYA SAHOO	2026-07-20	Name and Details of Victim/Informant mentioned in annexure be redacted thereafter put up for SR.
29	D-FAO/32120/2026	GOPINATH MISHRA	2026-07-20	need correction at being aggrieved
30	D-WA/30956/2026	DILLIP KUMAR RAY	2026-07-20	petitioners were not parties in writ petition no-14812/ 26 further SR
31	D-MATA/25680/2026	OMKAR NATH DEV DAS	2026-07-20	1. Period of Delay 43 days
32	D-BLAPL/21479/2026	BIBHUTI RANJAN MOHANTY	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Signature of the Informant mentioned in pg.11 be redacted.
33	D-CONTC/31545/2026	ADV.	2026-07-20	Provision of Law Not correct. I) Sl. no. 2 of the affidavit not tally with cause title.
34	D-CRLREV/20669/2026	AKSHAYA KUMAR SAHOO	2026-07-20	1. Good ground certificate not furnished.
35	D-BLAPL/21346/2026	BIBHUTI RANJAN MOHANTY	2026-07-20	1.As per High Notification dated.05.12.2026 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
36	D-CRLMC/19325/2026	MANAS KUMAR CHAND	2026-07-20	1. As per Index, Annexure-2 not described in the petition.2. C.Copy of F.I.R. to be filed.
37	D-WP(C)/30439/2026	BIBHUTI BHUSAN PANDA	2026-07-20	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
38	D-BLAPL/21361/2026	BIJAYA KUMAR RAGADA	2026-07-20	1.As per High Notification dated.05.12.2026 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
39	D-CMP/31810/2026	SIVA SANKAR CHAINI	2026-07-20	3-AUTHENTICATION FEE IS DEFICIENT.

40	D-WP(C)/32516/2026	DURGESH NARAYAN RATH	2026-07-20	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED Page 34 and 42 not neat.
41	D-BLAPL/21482/2026	SATYANARAYAN MISHRA	2026-07-20	1. Nomenclature not furnished in v.nama.
42	D-BLAPL/21513/2026	DURGA PRASAD PATTANAIK	2026-07-20	14-NOT PROPERLY INDEXED. 1. Annex-3 not properly page marked.
43	D-WP(C)/32395/2026	SURAJ MOHANTY	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1. page 18 -22 and 23 not clear , which are underline. 2. Annexures not properly cronologlcaly in petition.
44	D-WP(C)/31786/2026	JANAKI KANTA MAHAPATRA	2026-07-20	1. Sl. no.2 not correctly furnished in Affidavit.
45	D-CMP/31547/2026	JITENDRA KUMAR DIGAL	2026-07-20	The O.P No-1 should not be a Party in the Petition.
46	D-RSA/54218/2025	JIBAN RANJAN DASH	2026-07-20	The discrepancy in the name of Appellants as per Vakalat. be reconciled.
47	D-ABLAPL/21292/2026	RAKESH KUMAR SARANGI	2026-07-20	Paragraph No.4 repeated twice.
48	D-MATA/24504/2026	KUMAR PRAJWAL	2026-07-20	1. Period of Delay 30 days
49	D-WP(C)/30479/2026	ASHUTOSH KUARNR	2026-07-20	14-NOT PROPERLY INDEXED. 20-VERNACULAR CERTIFICATE NOT FURNISHED. Not properly page marked
50	D-CRLMC/18931/2026	ANUP UDAYA SENAPATI	2026-07-20	1. Name of the opp. party not furnished in V.nama.
51	D-CONTC/31569/2026	ADV	2026-07-20	1.Year of case mentioned twice in Synopsis and date chart.
52	D-WP(C)/30434/2026	PRASANNA KUMAR ROUTRAY	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. Paragraph not correctly mentioned in the affidavit.
53	D-WP(C)/30495/2026	BHABANI SHANKAR RAYAGURU	2026-07-20	Page 78 not neat
54	D-WP(C)/30666/2026	HARIPAD MOHANTY	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. 11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Welfare fee of Rs.50/- not paid in V.nama.2.Page no.12 not neat and legible.
55	D-CRLMC/18469/2026	MANAS KUMAR CHAND	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition.

				1. Put up for SR after Redacting the name of victim / Informant from petition and Annexure. 2. Name of the victim / informant need not be disclosed in connection with Annex-1 2 and kept in closed cover. 3. Redacted xerox copy of Annex-1 and 2 to be filed.
56	D-BLAPL/21148/2026	SK. ZAFARULLA	2026-07-20	As per High Notification dated.05.12.2026 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
57	D-WP(C)/32405/2026	SOMANATH MISHRA	2026-07-20	Father name not mentioned in the cause title.
58	D-BLAPL/21325/2026	BISWABHUSAN DAS	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. put up SR after redacting the name of Victim/ Informant/ relatives / ADDRESS from petition and Annexures
59	D-BLAPL/21107/2026	SUNIL KUMAR PANDA	2026-07-20	29-NAME OF THE FILING ADVOCATE NOT IN CAPITAL LETTERS/ENROLMENT NUMBER NOT INDICATED WHEREVER SIGNATURE OF SUCH ADVOCATE APPEARING IN THE PETITION/APPEAL/APPLICATION
60	D-ABLAPL/21478/2026	BIRAJA PRASAD NANDA	2026-07-20	1.As per High Notification dated.05.12.2026 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
61	D-ABLAPL/21355/2026	DHIRENDRA KUMAR MOHAPATRA	2026-07-20	1.As per High Notification dated.05.12.2026 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished. 2.. As per standing order no 02/2026, the Original un

				redacted version of F.I.R copy be kept on sealed cover and photo copy of redacted version of the same be submitted for S.R there after 3. Page no 11 not legible
62	D-CRLMP/17844/2026	HIMANSHU SEKHAR PANDA	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Annexures be kept in cover.
63	D-BLAPL/20951/2026	SK. ZAFARULLA	2026-07-20	Pending Lower Court case wrongly mentioned in C.title as G.R.case No.1073/2025 of JMFC instead of S.T.case No. 36/2026 of Addl. Sessions Judge, Nimapara
64	D-WPCRL/20718/2026	KULDEEP MOHANTY	2026-07-20	.Subject Code incorrectly Mentioned
65	D-WP(C)/30231/2026	KARUNAKAR NAYAK	2026-07-20	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 14-NOT PROPERLY INDEXED. Page marking not complete in index .Last page not neat and page marked.
66	D-CRLMC/20575/2026	RAJKISHORE SWAIN	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1. Put up for SR after Redacting the name of victim /Informant from the petition and Annex-1. 2. Name of the victim / Informant need not be disclosed in connection with Annex-1 and kept in closed cover. 3. Redacted xerox copy of Annex-1 to be filed.
67	D-BLAPL/21466/2026	ASUTOSH TRIPATHY	2026-07-20	Hologram of Rs.50/- not affixed in V.nama.
68	D-WP(C)/32517/2026	DURGESH NARAYAN RATH	2026-07-20	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Page 25 27 47 and 48 not neat.
69	D-BLAPL/21146/2026	RAMDAS ACHARY	2026-07-20	1.As per High Notification dated.05.12.2026 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished. 2. Free copy /certified copy of Rejection order not filled.
70	D-WP(C)/30505/2026	ASHUTOSH KUARNR	2026-07-20	1. Page marking of entire petition not correct. Resubmit for SR after compliance
71	D-CONTC/30237/2026	ADV	2026-07-20	1. Reference Certificate not furnished

72	D-ABLAPL/21097/2026	DEEPAK KU SAHOO	2026-07-20	page no.11 partially legible.
73	D-WP(C)/29560/2026	SATYA SINDHU KASHYAP. Sr.P.C	2026-07-20	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED Paragraph not correctly mentioned in the affidavit.Page 199 and 273 not neat.
74	D-WP(C)/32162/2026	PABITRA KUMAR NAYAK	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. Paragraph not correctly mentioned in the affidavit.
75	D-WP(C)/30487/2026	ASHUTOSH KUARNR	2026-07-20	14-NOT PROPERLY INDEXED. 20-VERNACULAR CERTIFICATE NOT FURNISHED. Not properly page marked
76	D-CRLMC/21558/2026	DEEPA LI MAHAPATRA	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Annexure-1 to 4 kept in seal cover.
77	D-FAO/32114/2026	GOPINATH MISHRA	2026-07-20	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
78	D-BLAPL/21502/2026	SUNIL KUMAR PANDA	2026-07-20	1. Page no.6 Annex-1 not exhibited.
79	D-CRLMC/19759/2026	SURYAKANTA DWIBEDI	2026-07-20	1. Crl Rev. case number not correctly furnished in para no.4. 2. Page no.10 Annex-1 not exhibited. 3. PR number not correctly furnished in entire petition.
80	D-CONTC/29260/2026	ACHYUTANANDA PATTANAIK	2026-07-20	i) WP(C) no. not mentioned in reference certificate.
81	D-WP(C)/29359/2026	PRADEEP KUMAR DAS	2026-07-20	put up Sr after filing consolidated petition
82	D-BLAPL/21353/2026	JITENDRA KUMAR MISHRA (2)	2026-07-20	1. In declaration under affidavit, no. of paragraphs wrongly furnished 2. Mobile no be removed from page no 11 3. free copy/ certified copy of Rejection order not filled. 4.As per High Notification dated.05.12.2026 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
83	D-WP(C)/30436/2026	SURENDRA BEHERA	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED

				Occupation and paragraph not correctly mentioned in the affidavit.
84	D-CRP/4683/2026	SUKANTA KUMAR NAYAK	2026-07-20	1.D.C.Fee of Rs.39/- to be Paid. Put up for further S.R after Payment of D.C.Fee for computing the period of limitation.
85	D-BLAPL/21152/2026	RAJKISHORE SWAIN	2026-07-20	1.As per High Notification dated.05.12.2026 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished. 2. Fathers name of the deponent wrongly furnished in affidavit.
86	D-CMP/32460/2026	SANTOSH KUMAR SAMANTARAY	2026-07-20	Age of petitioner and opps. not tally with Civil Suit petition.
87	D-WP(C)/30334/2026	DEBABRATA DAS	2026-07-20	Page no.44 ,45 and 90 not in order. 2..Receipt Showing Serv.copy To cg not Filed.
88	D-CRLMC/18200/2026	RONALISHA PRADHAN	2026-07-20	Put up SR after redacting the name of informant/Victim/relatives from petition and Annexures.
89	D-WP(C)/31870/2026	SUBHAM AGRAWAL	2026-07-20	1-COURT FEE IS DEFICIENT. Index page marking not proper. D.Fee of Rs.6/- not paid. Page 19 to 21 52 53 54 126 and 132 not neat.
90	D-ABLAPL/21251/2026	SURYAKANTA DWIBEDI	2026-07-20	Name of Victim/Informant mentioned in annexure And Petition be redacted thereafter put up for SR.
91	D-CRLA/14331/2026	TARINI PANIGRAHI	2026-07-20	Name of victim / school to be redacted from page -97 142 109 and 143.
92	D-BLAPL/21494/2026	SURENDRA NATH PADHY	2026-07-20	1. Page no.8 Annex-1 and page No.22 Annex-2 not exhibited.
93	D-WP(C)/30426/2026	ALOK KUMAR MOHAPATRA	2026-07-20	8-CAUSE TITLE NOT IN ORDER. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
94	D-CONTC/30701/2026	ADV.	2026-07-20	1.Sl. no.2 not correctly furnished in Affidavit.
95	D-CRLA/12537/2026	IPSIT AUROBINDO ACHARYA	2026-07-20	Relatives of Victim and school to be redacted from page -13 17 28 and 42.
96	D-WP(C)/30406/2026	ACHYUTANANDA PATTANAIK	2026-07-20	Fathers name not mentioned in the cause title
97	D-ABLAPL/21596/2026	ARUNA NAYAK	2026-07-20	Annexure-1 mentioned in Index not furnished in averment.
98	D-WP(C)/30497/2026	ASHUTOSH KUARNR	2026-07-20	Not properly page marked.

99	D-WP(C)/30369/2026	MANOJA KUMAR KHUNTIA	2026-07-20	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED.
100	D-WP(C)/31876/2026	SUBHAM AGRAWAL	2026-07-20	1-COURT FEE IS DEFICIENT. D.c.Fee of Rs.6/- not paid. Occupation not mentioned in the affidavit. Page 19 20 21 52 53 54 55 and 161.
101	D-ARBA/32188/2026	DEBASHIS TRIPATHY,A.G.A	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED.
102	D-WP(C)/31213/2026	AMIYA KUMAR MOHANTY A	2026-07-20	.Subject Code incorrectly Mentioned
103	D-WA/30958/2026	DILLIP KUMAR RAY	2026-07-20	name of petitioners were not parties in writ petition no-14952/26 further SR
104	D-CRLA/19132/2026	CHAKRADHAR SINGH	2026-07-20	Being aggrieved not mentioned in petition. 2 .Name of victim/ relatives / school to redacted from page 19 20 22 and 27 and kept sealed cover.
105	D-CRLA/19756/2026	ARIJEET MISHRA	2026-07-20	Name of victim/ Relative address / school address from Annex-1 to be redacted.
106	D-WP(C)/30419/2026	ALOK KUMAR MOHAPATRA	2026-07-20	8-CAUSE TITLE NOT IN ORDER. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
107	D-ABLAPL/21295/2026	BABITA DAS	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED.
108	D-WP(C)/32504/2026		2026-07-20	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Page 71 not neat.
109	D-WP(C)/31874/2026	SUBHAM AGRAWAL	2026-07-20	1-COURT FEE IS DEFICIENT. 4-AFFIDAVIT/VERIFICATION NOT PROPER. Occupation not mentioned in the affidavit. D.c.Fee of Rs.6/- not paid. Page 19 20 21 52 53 54 55 and 126 not neat.
110	D-ABLAPL/21229/2026	RAKESH KUMAR SARANGI	2026-07-20	Name of Victim/Informant mentioned in Petition and annexure be redacted thereafter put up for SR.
111	D-WP(C)/30514/2026	GAYNENDRA KUMAR PARIDA	2026-07-20	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Petition not page marked. 2. Name of Pet. in CT not tally with signature.
112	D-WP(C)/30329/2026	DEBABRATA DAS	2026-07-20	.Receipt Showing Serv.copy To cg not Filed.
113	D-WP(C)/32510/2026	SAGARIKA SAHOO	2026-07-20	1 .Paragraphs not correctly furnished in declaration I.A.
114	D-CMP/31771/2026	TAPAN KUMAR BISWAL	2026-07-20	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED

115	D-BLAPL/21363/2026	JULU KHANSAMA	2026-07-20	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. In declaration under affidavit, no. of paragraphs wrongly furnished. 2.As per High Notification dated.05.12.2026 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
116	D-ABLAPL/21102/2026	AMITAV TRIPATHY	2026-07-20	signature of the executants in v.nama not tally with C.T
117	D-ABLAPL/21390/2026	SANJEEB KUMAR MOHANTY	2026-07-20	Name and Details of Victim/Informant mentioned in annexure be redacted thereafter put up for SR.
118	D-ABLAPL/21289/2026	SATYA NARAYAN MISHRA 4	2026-07-20	Name and Details of Victim Informant mentioned in annexure need not be disclosed and kept in closed cover.
119	D-CONTC/31565/2026	ADV	2026-07-20	1.Year of case mentioned a twice in Synopsis and date chart.2.Seal and Signature of the Notarial affidavit not furnished.3.Rough Page nos.40 in the petition Page no. 40 in Annexure-1 and page no.43 in Annexure-2 scanned.
120	D-ABLAPL/21174/2026	DEEPAK KU SAHOO	2026-07-20	Name of the informant with address and mobile no reflected in annex.1 be kept in cover.
121	D-ABLAPL/21599/2026	SWAYANSHU SATYAPRAGYAN SWAIN	2026-07-20	1. Annexures mentioned in Index not furnish in averment. 2.Names In Capital enrolment Numbers Of All The Signing Advocates Not Indicated 3..mobile Phone Numbers Of All The Signing Advocates Not Indicated 4.Name Of The Filing Advocate Not In Capital Letters In The Petition
122	D-WP(C)/30378/2026	SIDHANT DWIBEDI	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Name of the Adv not mentioned capital letter in the v.nama.
123	D-BLAPL/21366/2026	GOKULANANDA SAHU	2026-07-20	1As per High Notification dated.05.12.2026 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
124	D-CMAPL/30790/2026	KISHORE KUMAR JENA	2026-07-20	8-CAUSE TITLE NOT IN ORDER.

				1. Authentication fee due on the Appellate Court Judgement Payable Rs-27/-. Rs-3/- paid. Rs- 24/- to be paid. 2. i) Date of order wrongly mention in synopsis ii) Petitioner no. 2 not party in wp (c). iii) District of op. no. 2 not furnished in cause title. iv) Reference certificate not furnished. v) No Authorization for other petitioner to swear this affidavit.
125	D-BLAPL/21451/2026	NITYANANDA MOHAPATRA	2026-07-20	Page No.10 not legible.
126	D-CRLMC/17824/2026	ASIT KUMAR JENA	2026-07-20	1. As per mentioned in Index charge sheet not filed.
127	D-CRLMC/20678/2026	DEEPAK KUMAR PANDA	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1. Put up for SR after redacting the name of victim / Informant from the petition and Annex-3. 2, Name of the victim / Informant need not be disclosed in connection with Annex-3 and kept in closed cover. 3. Redacted xerox copy of Annex-3 to be filed.
128	D-WP(C)/30492/2026	ASHUTOSH KUARNR	2026-07-20	Not properly page marked
129	D-WA/30955/2026	DILLIP KUMAR RAY	2026-07-20	PETITIONERS WERE NOT PARTIES IN WRIT PETITION- 14820/ 26 FURTHER SR
130	D-WP(C)/30475/2026	BIBHUTI BHUSAN PANDA	2026-07-20	Page 22 not neat.
131	D-BLAPL/21124/2026	DILLIP KUMAR SAHOO	2026-07-20	i) Name of the victim be redacted from page 19 of 2nd line and 27 line in Sl. no. 16.ii) Age of the petitioner in annexure-3 not tally with cause title
132	D-WP(C)/30696/2026	GIRIDHARI SINGH	2026-07-20	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
133	D-ABLAPL/21367/2026	JAYADEBA BEHERA	2026-07-20	Name and Details of Victim/Informant mentioned in annexure be redacted thereafter put up for SR.
134	D-ABLAPL/21338/2026	ASUTOSH TRIPATHY	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Paragraph no. not correctly furnished and paragraph no.3 repeated twice.
135	D-BLAPL/21321/2026	SWARAJ PATEL	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Name of informant/ relatives /Victim / Address to redacted from Annex-1 and 2 and kept sealed cover same
136	D-WP(C)/30484/2026	ASHUTOSH KUARNR	2026-07-20	14-NOT PROPERLY INDEXED. Not properly page marked

137	D-CRLA/17215/2026	ANIRUDHA DAS	2026-07-20	1.Rs 50/- not in V.nama. 2 . Name . of school to be redacted from page -3 and 10 .
138	D-CONTC/31967/2026	ADV.	2026-07-20	1. Annexures - 2 3 and 4 are not properly page marked As per the Index. 2. Annexure number not correctly furnished in page no.32
139	D-RSA/26866/2026	RABINDRA NATH DEBATA	2026-07-20	1.Valuation and C.Fee Payable Not Furnished.
140	D-WP(C)/30425/2026	ALOK KUMAR MOHAPATRA	2026-07-20	8-CAUSE TITLE NOT IN ORDER. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
141	D-CRLMC/20832/2026	LINGARAJ SARANGI	2026-07-20	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. PS case number not correctly furnished in Synopsis and para no.1
142	D-CRLA/20627/2026	AMITAV TRIPATHY	2026-07-20	1. Good ground not furnished. 2. Name of school from page 17 ,22 and 27 to be redacted.
143	D-BLAPL/21122/2026	MAHES DAS	2026-07-20	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
144	D-BLAPL/21454/2026	ASUTOSH TRIPATHY	2026-07-20	1.Page No.7 not legible. 2.Annexure-2 mentioned in Index incorrectly furnished in averment. 3.Deponent name mentioned in affidavit not tally with the signature. 4. Hologram of Rs. 50/- not affixed in V.nama.
145	D-WP(C)/32333/2026	AMIYA KUMAR MOHANTY A	2026-07-20	1. Grounds of the petition not furnished. 2.Subject Code incorrectly Mentioned
146	D-CRLA/10279/2026	LAMBODAR ACHARI	2026-07-20	1. 38 days delay, limitation petition not filed. 2. Court Fee Rs 6/- not paid in C.T. 3. Put up for S.R. after properly arranging the documents as per the index in connection with page no 16 and 17 and index properly page mark accordingly . 4. Deponent not signed in affidavit.
147	D-WP(C)/31128/2026	MAMUNI SAMANTARAY	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. Occupation not mentioned in the affidavit.
148	D-CONTC/31568/2026	ADV	2026-07-20	1. Year of case mentioned twice in Synopsis and Date chart.
149	D-BLAPL/21365/2026	KIRTAN BADHEI	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.As per High Notification dated.05.12.2026 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and

				decisions there of to be furnished. 2As per standing order no 02/2026, the Original un redacted version of F.I.R copy be kept on sealed cover and photo copy of redacted version of the same be submitted for S.R there after
150	D-WP(C)/30322/2026	DEBABRATA DAS	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. 6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. Name of the father not mentioned in the cause title and affidavit. Page no 44 45 and 103 not in order. Serial no-4 not correctly mentioned.
151	D-ABLAPL/21059/2026	SANTOSH KUMAR MAHANTY	2026-07-20	1. Copy of Annexure-1 disclosing the name of Informant/victim be kept in cover.
152	D-WP(C)/29949/2026	SUBHRANSU BHUSAN MOHANTY	2026-07-20	1. date of order not correctly furnished Sl. no.6 in Index.
153	D-WP(C)/30456/2026	BIBHUTI BHUSAN PANDA	2026-07-20	Synopsis not signed
154	D-ABLAPL/21564/2026	BIPLABA P.B. BAHALI	2026-07-20	Annexure-1 2 not mentioned on the top of page-9 and 14 respectively.
155	D-CRLMC/19989/2026	AKSHAYA KUMAR PANDEY	2026-07-20	1. Sl. no.2 not correctly furnished in both Affidavit.
156	D-WP(C)/30597/2026	BASUDEV BARIK	2026-07-20	1. Name of Pet. in CT and V.nama not tally with signature
157	D-BLAPL/21362/2026	NIHAR RANJAN OJHA	2026-07-20	1.As per High Notification dated.05.12.2026 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
158	D-WA/30965/2026	ANJAN KUMAR BISWAL	2026-07-20	good ground not furnished
159	D-CRLA/18666/2026	MAHES DAS	2026-07-20	Name of school from page -3 13 21 27 31 and 34 to be redacted.
160	D-EXP/31953/2026	ADV.	2026-07-20	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Period of Delay 486 days delay 2. Authentication fee due on the Appellate Court Judgement Rs 2.25/- to be paid. 3.i) Date not mention in synopsis at serial no.4. ii) Reference certificate not furnished
161	D-CRLA/18145/2026	MANAS KUMAR CHAND	2026-07-20	Name of step father to be redacted from Annex-1 .
162	D-WP(C)/32657/2026	IN PERSON	2026-07-20	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED.

				Annexure 7 not mentioned in the petition copy
163	D-ABLAPL/21105/2026	SUSANTA KUMAR ROUT	2026-07-20	. G.R. no. not furnished in synopsis.
164	D-WP(C)/32643/2026	PRAJNA SARITA MOHANTY	2026-07-20	1. Date of Disposal of WPC 24528 of 2019 left blank in Reference certificate. 2. Name of father of Deponent in Sl.2 and declaration of Affidavit not correct.
165	D-WP(C)/30500/2026	BHABANI SHANKAR RAYAGURU	2026-07-20	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Page no.118 not neat and legible.
166	D-CRLMC/21039/2026	SRINIVAS MOHANTY	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. Affidavit not correctly mentioned in I.A
167	D-CONTC/31564/2026	ADV	2026-07-20	1.Year of case twice mentioned in Synopsis and Date chart.2.Rough page no.41 scanned in Annexure-2
168	D-WP(C)/32372/2026	BINOD KUMAR HATI	2026-07-20	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Age of Pet. No.2 not mentioned in CT. 2. Age of Petitioners not mentioned in V.nama. 3. Occupation of Deponent not mentioned. 4. Ann.4 not attested.
169	D-CONTC/31570/2026	ADV	2026-07-20	1. Year of case mentioned twice in Synopsis and Index.2.Rough page nos.44 and 43 in Annexure-1 scanned
170	D-GUAP/32157/2026	PRASANTA KUMAR JENA	2026-07-20	9-PROVISION OF LAW NOT FURNISHED ON TOP OF CAUSE TITLE. 1.Authentication fee due on the (a) Copy of Trial Court Judgement Rs 3/ not paid
171	D-WP(C)/30206/2026	BIREN SANKAR TRIPATHY	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Rs.50/- not paid.
172	D-WP(C)/29798/2026	AJAYA KUMAR PRADHAN	2026-07-20	.Subject Code incorrectly Mentioned
173	D-CRLA/16218/2026	SANTOSH KUMAR MAHANTY	2026-07-20	Name of school to be reacted from page -8 and 28 .
174	D-CONTC/30384/2026	PRASANTA KUMAR MISHRA	2026-07-20	i) Sl. no. 3 of the affidavit not tally with cause title.
175	D-ABLAPL/18164/2026	SANJIB KUMAR BHANJADEO	2026-07-20	1.As per High Court Notification No.1316/R dated 5.12.2025 published in Odisha Gazette vide No.5756 dated 8.12.2025, In every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme Court, and if made, shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case

				or not. If yes, particulars and decisions thereof to be furnished
176	D-CONTC/31567/2026	ADV	2026-07-20	Annexures not properly scanned.
177	D-CMP/31843/2026	KRUPASINDHU SAHOO	2026-07-20	The Lower Court mentioned in the C.T be corrected as per C.Copy of the Trial Court.
178	D-WP(C)/28973/2026	PRASANTA KUMAR JOSHI	2026-07-20	Date not mentioned in declaration page.
179	D-BLAPL/21450/2026	MAHES DAS	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Name and details of Informant-cum-victim mentioned in Annexure-1(para-6 of pg.7-8, para-12 of pg.8, pg.9-10 and para-14 of pg.11) be redacted. 2. Redacted copy of the same be filed. 3.Non-redacted copy of FIR be kept in closed envelop. For further S.R
180	D-BLAPL/21016/2026	KABIRAJ PRADHAN	2026-07-20	In Cause Title Lower Court mentioned As JMFC,Banpur but in certify mentioned JMFC,Ranpur
181	D-CRLA/16623/2026	BIJAYA KUMAR RAGADA	2026-07-20	76 days delay ,Limitation petition not filed.
182	D-WP(C)/30420/2026	ALOK KUMAR MOHAPATRA	2026-07-20	8-CAUSE TITLE NOT IN ORDER. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
183	D-CRLMC/21060/2026	S.K.PANDA	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. 1. C.Copy of Impugned order dated24.06.2026 under Annexure-2 to be filed.2. Paragraph no. not correctly furnished in declaration.
184	D-WA/30960/2026	DILLIP KUMAR RAY	2026-07-20	petitioners were not parties in writ petition no-14805/ 26 further SR
185	D-BLAPL/21491/2026	SATYANARAYAN MISHRA	2026-07-20	1. Fathers name of the petitioner not correctly furnished in cause title. 2. After page no.11 two pages Annex-2 not exhibited and not correctly page marked.
186	D-BLAPL/21464/2026	SITAKANTA HOTA	2026-07-20	14-NOT PROPERLY INDEXED. 1.FIR copy filed, but not mentioned in Index. 2.Annexures not properly arranged in Index as per averment. 3.Mobile No. of the Informant-cum-victim mentioned in pg.9 and her name mentioned in pg.11 be redacted. 4.Signature of Mother of victim at pg.20 be redacted. 5.Certified copy/Free copy of Rejection order not filed. 6.Annexures and page not mentioned in Envelop.
187	D-WP(C)/30421/2026	ALOK KUMAR MOHAPATRA	2026-07-20	8-CAUSE TITLE NOT IN ORDER. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED

188	D-BLAPL/21185/2026	AJAYA KUMAR JENA	2026-07-20	C.T/S.T. Case No. Not tally with Petition and Rejection order.
189	D-CMAPL/2201/2026	ADV.	2026-07-20	9-PROVISION OF LAW NOT FURNISHED ON TOP OF CAUSE TITLE. 1.Period of Delay 1301 days delay. i) C. copy of order not page mark as well as Index. ii) Reference certificate not furnished.
190	D-WP(C)/30569/2026	SOURAV SUMAN BHUYAN	2026-07-20	1. Address of Petitioners not mentioned in CT. 2. Address of deponent not properly mentioned in Affidavit. 3. Address of OP. No. 5 and 6 not proper.
191	D-BLAPL/21150/2026	SK. ZAFARULLA	2026-07-20	1.As per High Notification dated.05.12.2026 published in Odisha Gazettte vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
192	D-ARBA/32189/2026	DEBASISH TRIPATHY,A.G.A	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED.
193	D-CRLMP/15319/2026	SANTOSH KUMAR MAHANTY	2026-07-20	20-VERNACULAR CERTIFICATE NOT FURNISHED.
194	D-WP(C)/30410/2026	ASUTOSH SAHOO	2026-07-20	Date of c.copy of award vide annex-1 not tally with Index
195	D-WP(C)/30366/2026	MANOJA KUMAR KHUNTIA	2026-07-20	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED.
196	D-CMP/32343/2026	PRAFULLA CHANDRA ACHARYA	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 17-REFERENCE CERTIFICATE NOT FURNISHED. 20-VERNACULAR CERTIFICATE NOT FURNISHED. 1.Reference Certificate not correctly furnished.2.The case No mentioned at Page No-1 of the I.A be corrected.
197	D-WP(C)/30424/2026	ALOK KUMAR MOHAPATRA	2026-07-20	8-CAUSE TITLE NOT IN ORDER. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
198	D-MACA/31948/2026	KAPILA CHARAN NAYAK	2026-07-20	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED.

199	D-BLAPL/21369/2026	BISWARANJAN DALAI	2026-07-20	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Subject Code Not Furnished in C.title. 2.Name and details of Victim mentioned in page No.15 be redacted. 3.Redacted copy of the same be filed. 4.Non-redacted copy of FIR be kept in closed envelop.
200	D-CONTC/24335/2026	ADV.	2026-07-20	i) Paragraph sl. no. not correct after sl. no. 6 and Affidavit
201	D-BLAPL/21512/2026	KHUSBU PANIGRAHI	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. 1. Relationship of the petitioner not correctly furnished in certificate at page no.8.
202	D-WP(C)/29969/2026	SUBHRANSU BHUSAN MOHANTY	2026-07-20	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. Address of the opp-6 not mentioned in the cause title.
203	D-ABLAPL/20295/2026	BIPLABA P.B. BAHALI	2026-07-20	1. Name of father of Victim in page 15 line No.7 and name of brother of victim in page 18 line No.8 be redacted.
204	D-WP(C)/31271/2026	ARUN KUMAR DAS	2026-07-20	14-NOT PROPERLY INDEXED. Annexure--5 not correctly page marked.
205	D-ABLAPL/21571/2026	KABIRAJ PRADHAN	2026-07-20	14-NOT PROPERLY INDEXED. Name of the petitioner No.4 mentioned in C.title not tally with signature put in V.nama.
206	D-WP(C)/29948/2026	SUBHRANSU BHUSAN MOHANTY	2026-07-20	1. Date of order not correctly furnished Sl. no.6 in Index. 2.After page no.43 one page not paginated.
207	D-CRLMC/20432/2026	SANDIPAN MISHRA	2026-07-20	1. GR case number not correctly furnished in cause title, Prayer of the petition and I.A. petition. 2. PS case number not correctly furnished Sl. no.4 in Index and para no.1. 3. Date of order not correctly furnished in para no.15.
208	D-ABLAPL/21352/2026	M.BALAJI RAO	2026-07-20	1.As per High Notification dated.05.12.2026 published in Odisha Gazette vide no 5756,dated 08.12.2025,Every application for bail presented to the High Court the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished.
209	D-ABLAPL/21333/2026	PRAMOD KUMAR JENA	2026-07-20	Name and Details of Victim/Informant mentioned in annexure be redacted thereafter put up for SR.
210	D-CONTC/31563/2026	ADV	2026-07-20	1.Year of case mentioned a twice in Synopsis and Date chart.2.Rough Page nos.45 and 44 scanned in the petition.

211	D-CRLMC/21669/2026	NIRMAL CHANDRA DAS	2026-07-20	1. C.Copy of F.I.R. to be filed. 2.Receipt Showing Serv.copy To Vigilance not Filed.
212	D-ABLAPL/21597/2026	NIKUNJA KUMAR ROUT	2026-07-20	Court fess of Rs.2/- not affixed in V.nama(Only Rs.10/- affixed).
213	D-BLAPL/21476/2026	SANJAY KUMAR PATTANAİK	2026-07-20	Pending Lower Court case mentioned in prayer not tally with the C.title.
214	D-WP(C)/32578/2026	DEBA PRASAD MISHRA	2026-07-20	4-AFFIDAVIT/VERIFICATION NOT PROPER. Occupation not mentioned in the affidavit.
215	D-ABLAPL/21167/2026	USHARANI PATI	2026-07-20	page no.10 to 13 partially legible.2 Name of the informant with address reflected in the annex.1 and photo of the victim in annex.2 be kept in cover